

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 60 of 2013**

**24.05.13**

Heard Mr. H Das, the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned Addl. PP.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in the event of arrest the petitioner/accused to be released with a sum of Rs. 30,000/- with one surety of the like amount on the following condition.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 4.06.13 as suggested by the learned prosecution.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 61 of 2013**

**24.05.13**

Heard Mr. H Das, the learned counsel for the petitioner.

List this matter on 27.05.13.

In the meantime, the learned counsel for the petitioner to furnish all the orders by which earlier bail application has been rejected by the learned court below.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 58 of 2013**

**24.05.13**

Heard Mr. G Marak, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP who submits that the IO could not come along with CD due to some urgently pre-occupied and prayed that the matter may be fixed on 29.05.13.

In the meantime, interim order passed earlier shall continue.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP (CrI.)(SH) No. 4 of 2013**

**24.05.13**

Heard Mr. S Dey, the learned counsel for the petitioner as well as Mr. K Khan, the learned senior Addl. PP.

The matter could not be taken-up as Registry has failed to place all the books referred by prosecution and defence counsel.

List this matter on 29.05.13 as suggested by both the counsel.

Registrar General is directed to look into the matter and to take necessary action as to why books are not placed in time.

Court Master to send a copy of this order to Registrar General for compliance.

List this matter accordingly.

JUDGE

V. Lyndem.